

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 950 of 96

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

Hon'ble Mr. B.P.Singh, Administrative Member

ARJIT DE

VS

UNION OF INDIA & ORS.

For the applicant : Mr.R.K.De, counsel

For the respondents: Ms.K.Banerjee, counsel

Heard on : 11.11.99

Order on : 11.11.99

O R D E R

S.N.Mallick, VC

Heard both the counsel. In this OA the petitioner has challenged a Disciplinary Proceeding drawn up against him by the respondent authorities on the basis of the impugned charge sheet dated 27.2.96. By an interim order dated 21.8.96 passed by an earlier Bench of this Tribunal the petitioner was given the liberty to engage his defence helper within a month from the date. The Tribunal did not however, interfere with that part of the impugned order that no legal practitioner should be engaged as a defence helper. By a subsequent order dated 12.2.98, this Bench passed an order in the following manner :

"We make it clear that nothing in this order would preclude the respondents to continue the disciplinary proceedings against the petitioner but no final order shall be passed without the leave of the Court."

2. Mr.R.K.De, 1d. counsel appearing for the ~~applicant~~ submits that his client would be satisfied if a peremptory direction is issued on the respondent authorities to conclude the impugned Disciplinary Proceeding according to extant rules within a time bound period. Ms.K.Banerjee, 1d. counsel appearing for the respondents has no objection to such prayer being allowed.

3. Accordingly we dispose of the OA with a direction on the respondent authorities especially on the Disciplinary Authority to conclude the Disciplinary Proceeding against the petitioner as per extant rules within 8 weeks from the date of communication of this order. No order as to costs.

Member

MEMBER (A)

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On File

VICE-CHAIRMAN